

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 12 of 2021

(Under section 61 of the Insolvency and Bankruptcy Code 2016)

**((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018
by the Hon'ble National Company Law Tribunal, Hyderabad Bench)**

In the matter of

Assistant Provident Fund Commissioner,
D. O. Kurnool, Andhra Pradesh,
Rep. by its R.P.F.C. – II, Shri, Venkata Subbaiah Kommera,
S/O. K. Chainna Obulu, aged about 43 years,
Working as Regional Provident Fund Commissioner – II,
E.P.F. Organisation, District Office, Kurnool.

Appellants

V

1. VBC Industries,
Through TSN Raja, Resolution Professional,
M/s. VBC Industries Limited,
6-2913/194, III Floor, Progressive Towers,
Khairtabad, Hyderabad – 500 004

2. Committee Of Creditors
Through Resolution Professional
6-2913/194, III Floor, Progressive Towers,
Khairtabad, Hyderabad – 500 004

3. M/s. Kamini Metalliks Private Limited
Sy. No.372, Chandapur Village, Hatnoora Mandal,
Madak, Telangana – 502 296.

... Respondents

Present :

For Appellant : Mr.Manoj Kumar, Advocate

For Respondent : Mr.TSN Raja, PCMA

ORDER

(VIRTUAL MODE)

For Respondent No2/'Committee of Creditors' Through Resolution Professional was served on 22.3.2021. For Respondent No.1, Mr.T.S.N.Raja, PCMA, had already entered appearance. Notice of service for Respondent No.3 is awaited as per the 'Speed Post Tracking' detail. The matter is adjourned to 19.4.2021.

2. The 'Office of the Registry' is directed to the 'List' the matter before the Hon'ble Bench in which the Hon'ble Member Shri V.P.Singh, Member (Technical) is not a part of it, ofcourse, after obtaining necessary administrative orders from the Hon'ble Acting Chair Person, Principal Bench, NCLAT, New Delhi.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P. Singh]
Member (Judicial)***

25.3.2021

HR